

Haryana Forest Department

Office of Principal Chief Conservator of Forests (HoFF), Haryana
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No. : PCA/2053

Dated : 17/10/2023

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

Subject: Submission of compliance report in OA No. 362/2022 - Aravalli Bachao Citizens Movement Application Vs UoI & Ors.

Please refer to Hon'ble NGT order dated 28.04.2023 in OA No. 362 of 2022 in the matter of Aravalli Bachao Citizens Movement Applicant v/s Union of India & Ors. wherein Hon'ble NGT has observed as under:-

27. In view of the above referred settled position of law, the PCCF (HoFF), Government of Haryana is also directed to issue appropriate instructions that in all cases of illegal mining and illegal transportation constituting offence punishable under Section 379 of the IPC and/or Section 21 of the MMDR Act reference is made to the police for registration of FIR and investigation by the Police. Action Taken report in this regard may be filed by the PCCF (HoFF), Government of Haryana before this Tribunal in this regard on or before the next date of hearing as may be fixed in the case."

In compliance of the above order necessary instructions have been issued vide office order endorsement bearing number 83 dated 17.10.2023 for meticulous compliance.

This may kindly be placed on record.

Encl/As above

Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.

Conservator of Forests (HoFF) Haryana, Panchkula

Whereas, the Hon'ble National Green Tribunal vide its order dated 28.04.2023 in OA No. 362 of 2022 in the matter of Aravalli Bachao Citizens Movement Applicant v/s Union of India & Ors. while examining the report on mining offences in forest areas submitted by Forest Department to the Hon'ble Tribunal had directed as under:-

27. In view of the above referred settled position of law, the PCCF (HoFF), Government of Haryana is also directed to issue appropriate instructions that in all cases of illegal mining and illegal transportation constituting offence punishable under Section 379 of the IPC and/or Section 21 of the MMDR Act reference is made to the police for registration of FIR and investigation by the Police. Action Taken report in this regard may be filed by the PCCF (HoFF), Government of Haryana before this Tribunal in this regard on or before the next date of hearing as may be fixed in the case."

Therefore, it is directed that where ever cognizance of mining offence or breaking of land, transportation of mined material from forest area is taken under the provisions of Indian Forest Act ,1927 and/ or Punjab Land Preservation Act 1900, by the forest officials, the concerned will also inform the Police Department and register an FIR under the provisions of Section 379 of IPC and Section 21 of the MMDR Act for further investigation.


Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.

Endst. No. 2049-52

Dated: 17/10/2023

Copy is forwarded to following:

1. All PCCF's Haryana
2. All APCCF's Haryana
3. All CCF's and CF's Haryana
4. All DFO's Haryana


Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.